

Battaglia Vs. United States

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Court : US Supreme Court

Decided On : Nov-21-1966

Appeal No. : 385 U.S. 115

Appellant : Battaglia

Respondent : United States

Judgement :

BATTAGLIA v. UNITED STATES - 385 U.S. 115 (1966)
U.S. Supreme Court BATTAGLIA v. UNITED STATES, 385 U.S. 115 (1966) **385 U.S. 115**

BATTAGLIA ET AL., DBA PRODUCE TRANSPORT DISPATCH v. UNITED STATES
ET AL.
APPEAL FROM THE UNITED STATES DISTRICT COURT FOR THE DISTRICT OF
OREGON. No. 564.
Decided November 21, 1966.

Affirmed.

Earle V. White for appellants.

Solicitor General Marshall, Assistant Attorney General Turner, Howard E. Shapiro, Robert Ginnane and Betty Jo Christian for the United States et al. Randall B. Kester, John F. Weisser, Jr., James W. Nisbet, J. D. Feeney and Ed White for railroad appellees.

PER CURIAM.

The motions to affirm are granted and the judgment is affirmed.

MR. JUSTICE HARLAN is of the opinion that probable jurisdiction should be noted and the case set for oral argument.

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